

the largest party wedded to the principles of socialism and secularism...*(Interruptions)\*\**

[*Translation*]

MR. SPEAKER: Please don't insist.

[*English*]

Not allowed. You are not going on record.

[*Translation*]

SHRI SHAMINDER SINGH (Faridkot): Sir, this new chargesheet that has been given. Sir this is a telegram...  
*(Interruptions)\*\**

[*English*]

MR. SPEAKER: It is something sub judice. Not allowed.

12.02 1/2 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

#### Detailed Demands for grants of the Ministry of Welfare for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1989-90. [Placed in Library. See No. LT. 7712/89]

#### Detailed Demands for grants of the Department of Atomic Energy for 1989-90 and Review on and Annual Report etc. of National Research Development Corporation, New Delhi, for 1987-88

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): On behalf of Shri K.R. Narayanan, I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1989-90. [Placed in Library. See No. LT. 7713/89]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies

Act, 1956:-

- (i) Review by the Government on the working of the National Research Development Corporation, New Delhi, for the year 1987-88.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 7714/89]

#### Arms (Amendment) Rules, 1989 and Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

- (1) A copy of the Arms (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 52(E) in Gazette of India dated the 24th January, 1989, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT. 7715/89]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 399 (E) in Gazette of India dated the 30th March, 1989.
  - (ii) The Indian Administrative Service (Appointment by Selection) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 400 (E) in Gazette of India dated the 30th March, 1989. [Placed in Library. See No. LT. 7716/89]

**Detailed Demands for Grants of the Ministry of Agriculture for 1989-90**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1989-90. [Placed in Library. See No. LT. 7717/89]

12.03 1/2 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

[English]

**Hundred and forty-sixth and Hundred and forty-seventh Reports**

SHRI R.S. SPARROW (Jullundur): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and forty-sixth Report on Trunk Automatic Exchange at Calcutta.
- (2) Hundred and forty-seventh Report on Excesses over Voted Grants and Charged Appropriations (1986-87) and action taken by Government on the recommendation contained in their Hundred and Sixth Report (Eighth Lok Sabha) relating to Excesses over Voted Grants and Charged Appropriations (1985-86).

12.04 hrs.

**MATTERS UNDER RULE 377**

[Translation]

- (i) Demand to improve power supply in rural and backward areas in the country.

SHRI AKHTAR HASAN (Kairana): Mr. Speaker Sir, I want to draw the

Government's attention towards the power supply system in the country. The Government is spending large amounts of funds on power supply, but it is not being utilized properly in rural areas. Transformers and transmission lines remain out of order for months together even after officials are asked to take remedial action. This causes great loss to poor farmers, for whom electricity is an essential agricultural input. This is exactly the situation prevailing in my constituency—Kairana—where farmers have been put to a lot of inconvenience. During my visit to the affected villages, I apprised the concerned officials of the situation. Nothing except receiving letters promising prompt action is being done.

Hence, I request the Government to take urgent steps to improve the deteriorating power supply situation not only in my Constituency but in all backward areas of the country.

- (ii) Demand for stopping alleged harassment of Bombay Diamond traders by Income-tax officers

SHRI ANOOPCHAND SHAH (Bombay North): I would like to draw the attention of Minister for Finance towards the harassment of diamond traders in Bombay by income tax authorities.

Diamond trade has contributed a lot by way of earning foreign exchange through regular and tremendous exports during the last few years. This year export of diamonds will cross the record turnover of last year, which may ease the balance of payment position. For the last about one month regular raids are being conducted on the premises of diamond traders in Bombay.

In spite of representations made at Bombay to the authorities concerned, Diamond traders are facing lot of problems and they may be compelled to close down their trade if harassment by income tax officials is not stopped.